

CENTRAL ADMINISTRATIVE TRIBUNAL,MUMBAI BENCH, MUMBAIORIGINAL APPLICATION NO. 651 OF 2016

Date of Decision:- 24th August, 2017

**CORAM:- HON'BLE SHRI. ARVIND.J.ROHEE, MEMBER (J)
HON'BLE SHRI. R. VIJAY KUMAR, MEMBER (A)**

Shivlingappa G. Nilure

(Son of Gangaram B. Nilure)
Date of Birth: 24.04.1973,
Age- 43 years 5 months,
Working as:- Chief Loco Inspector,
(Group "C" Post) in Central Railway,
Wadi Junction, Solapur Division,
Wadi and residing at: Plot No. 28, Survey No.
08, Near Veertapasvi School, Biddapur Colony,
Kalburgi, Pin Code: 585 103.

... *Applicant.*

(Applicant by Advocate Shri. G.S. Walia)

Versus

1. Union of India,

Through General Manager,
Central Railway,
Headquarters' Office, CST,
Mumbai 400001.

2.C.P.O. (Chief Personnel Officer)

Central Railway,
Headquarters' Office, CST,
Mumbai 400001.

3.DRM (Divisional Railway Manager)

DRM's Office, Central Railway,
Solapur Division,
Solapur- 413001,
Maharashtra.

4.Rayi Ravindranath,

Working as Loco Pilot (Goods),
Under CCOR (Central Railway),
Solapur Railway Station, Central Railway,
Solapur Division, Solapur- 413001,
r/a: Plot No. 12,

Ganesh Nagar- 3, Near New RTO,
Bijapur Road, Solapur 413004,
State Maharashtra.**Respondents.**
**(Respondents by Advocates Shri. V.D. Vadhavkar
for Respondent Nos. 1 to 3 and Shri. S.P. Saxena
for Respondent No. 4)**

ORDER (ORAL)

PER:- SHRI. ARVIND J. ROHEE, MEMBER (J)

1. Today when the matter is called out, Shri. G. S. Walia and Shri. R.G. Walia, learned Advocates appeared for the applicant.

2. Shri. V.D. Vadhavkar, learned Advocate appeared for the respondents

3. Shri. S.P. Saxena, learned Advocate for Private Respondent No. 4 remained absent.

4. On the instruction received from the applicant, both the learned Advocates for him prayed for permission to withdraw this OA on account of happening of subsequent event.

5. The claim for promotion to the post of Loco Pilot is not admitted by the respondents, who have no objection for withdrawal of OA.

6. In view of this, permission sought is granted. The OA is dismissed as withdrawn unconditionally, with no orders as to costs.

7. In view of the withdrawal of the OA, the Interim Order dated 26.09.2016 directing to maintain status quo automatically stands vacated.

8. *Dasti.*

(R. Vijay Kumar)
Member (A)

(Arvind J. Rohee)
Member (J)

srp